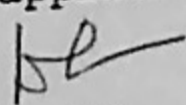



Orders

No. Date

Hon.D.S.Misra, AM  
Hon.G.S.Sharma, JM

In this transferred writ petition the petitioners had prayed for quashing the partial list of successful candidates declared by the respondents and to declare the candidates of original selection list successful in the competitive examination. By way of an amendment they now want to add two more reliefs-(i) to give the ~~applicants~~ seniority in service and (ii) all consequential benefits and privileges with retrospective effect. The application is opposed. We have heard the learned counsel for the parties. It is alleged that this Bench had given such direction to the applicants on 9.11.1987. In our opinion, the order dated 9.11.1987 has been misconstrued. It was a general order to cover the bunch of about 32 writ petitions with the observation that in some of the writ petitions, proper reliefs were not sought. In our opinion, the present case is not of that type and the relief sought appears to be in order. As the Tribunal cannot direct the respondents to appoint the applicants even if they are declared successful without undergoing other necessary formalities of character verification, medical test etc., the additional reliefs sought by the applicants, therefore, cannot be allowed and the amendment application is accordingly rejected.

  
 Member (A)  
 Dated 23.11.1987  
 kkb

  
 Member (J)